

MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM
(SHRI K. J. ALPHONS) : Sir, on behalf of my colleague, Shri Hardeep Singh Puri, I move the following Motion:—

"That in pursuance of clause (d) of sub-section (i) of Section 4 read with sub-section (iv) of Section 4 of the Rajghat Samadhi Act, 1951 (41 of 1951), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Rajghat Samadhi Committee."

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, hon. Members, ...*(Interruptions)*...

प्रो. राम गोपाल यादव (उत्तर प्रदेश): आदरणीय सभापति जी, मेरा ...*(व्यवधान)*...

MR. CHAIRMAN: Certain Members have given notices. I have not admitted them under Rule 267. ...*(Interruptions)*...

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): सभापति जी, सीबीआई का दुरुपयोग हो रहा है। ...*(व्यवधान)*...

MR. CHAIRMAN: I will take them up if you give notice under normal rules of procedure. ...*(Interruptions)*...

श्री नीरज शेखर (उत्तर प्रदेश): सभापति जी, सीबीआई का जो दुरुपयोग हो रहा है ...*(व्यवधान)*...

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned at eight minutes past eleven of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*